

PAYMENT OF GRATUITY (CENTRAL) RULES AND REPORT OF CENTRAL COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD

of the States and Union territories and Metropolitan Council of Delhi and for matters connected therewith.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): I beg to lay on the Table—

(1) (i) A copy of the Payment of Gratuity (Central) Rules, 1972, published in Notification No. G.S.R. 412(E) in Gazette of India dated the 16th September, 1972, under sub-section (2) of section 15 of the Payment of Gratuity Act, 1972 [Placed in Library. See No. LT-3914/72.]

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification simultaneously. [Placed in Library. See No. LT-3914/72.]

(2) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1971-72. [Placed in Library. See No. LT-3935/72.]

12.18 hrs

DELIMITATION BILL*

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE: (SHRI NITIRAJ SINGH CHAUDHARY): I beg to move for leave to introduce a Bill to provide for the readjustment of the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, the division of each State and each Union territory having a Legislative Assembly and the Union territory of Delhi into territorial constituencies for elections to the House of the People and Legislative Assemblies

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the readjustment of the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, the division of each State and each Union territory having a Legislative Assembly and the Union territory of Delhi, into territorial constituencies for elections to the House of the People and Legislative Assemblies of the States and Union territories and Metropolitan Council of Delhi and for matters connected therewith"

The motion was adopted.

SHRI NITIRAJ SINGH CHAUDHARY: I introduce the Bill

12.19 hrs.

MOTION RE. INTERNATIONAL SITUATION

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): Mr. Speaker, Sir, I beg to move:

"That this House do consider the present international situation and the policy of the Government of India in relation thereto."

Sir, most of the important aspects of the present international situation and Government of India's attitude thereto have been mentioned from time to time in this House, in the other House and outside, and to enable the hon. Members to get more time for their speeches, I have no intention of making an opening speech and I will wind up the debate. I commend this Motion for discussion.

*Published in Gazette of India Extraordinary Part II section 2, dated